

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:6691  
ANSWERED ON:17.05.2012  
SALARY AND FRINGE BENEFITS TO EX EMPLOYEES  
Ruala Shri C. L.

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether the ex-employees have been engaged beyond the age of 62 years in the Public Sector Undertakings in the fertilizer section;
- (b) if so, the details thereof each PSU-wise;
- (c) the details of their salary and fringe benefits from the date of their joining till date;
- (d) whether the salary of these ex-employees has been increased from time to time;
- (e) if so, the details and criteria of increase in each PSUs;
- (f) whether the DoPT/DPE guidelines are being followed while engaging these ex-employees; and (g) if so, the details thereof, PSU-wise?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (e): Yes, Madam. Ex-employees have been engaged on contract basis beyond the age of 62 years in the six Fertilizer Public Sector Undertakings namely Fertilizers and Chemicals Travancore Limited (FACT), Brahamputra Valley Fertilizer Corporation Limited (BVFCL), FCI Aravali Gypsum & Minerals India Limited (FAGMIL), Project & Development India Limited (PDIL), Hindustan Fertilizer Corporation Limited (HFCL) and Fertilizer Corporation of India Limited (FCIL). The PSU-wise detail on engagement of ex-employee alongwith the detail of salary/fringe benefits are enclosed as per annexure.

(f) & (g): The engagement of the Ex-employees have been done as per the guidelines issued by Government of India and approved by their respective Board of Directors.